

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5194
ANSWERED ON:10.12.2010
WOMEN DESERTED BY NRI HUSBANDS ABROAD
Majumdar Shri Prasanta Kumar; Tirkey Shri Manohar

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Ministry of Women and Child Development has taken up the matter of providing legal, financial assistance and rehabilitation of deserted women by Non-Resident Indian (NRI) husbands abroad with Ministry of Overseas Affairs;
- (b) if so, the details thereof; and
- (c) the outcome thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): The Ministry of Women & Child Development forwarded the Report on NRI Marriage Problems and the draft Convention on "Jurisdiction, Recognition and Enforcement of Judgments in Matrimonial Matters" prepared by the National Commission for Women (NCW), to the Ministry of Overseas Indian Affairs in 2004. In the Report it was pointed out that the problems pertaining to NRI marriages primarily relate to legal issues arising out of transactions with more than one country. As the aggrieved spouses would find it difficult to reach legal solutions outside their country's legal systems in the absence of unification of laws, the NCW suggested the draft Convention.

The Ministry of Overseas Indian Affairs has introduced a scheme to provide legal /financial assistance to Indian women who are victims of fraudulent marriages and deserted by their overseas Indian husband or are facing divorce proceedings in a foreign country.